

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2652
TO BE ANSWERED ON 11TH AUGUST, 2026**

**DELAY IN REIMBURSEMENT OF CGHS CLAIMS TO EMPANELLED
HOSPITALS**

2652. DR. MEDHA VISHRAM KULKARNI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware that several CGHS-empanelled private hospitals have reportedly restricted or discontinued cashless treatment facilities due to delays in reimbursement of CGHS claims;
- (b) if so, the total amount of reimbursement claims pending as on date, State-wise and hospital-wise, along with the reasons for such pendency;
- (c) the average and maximum time taken for settlement of CGHS claims during the last three years; and
- (d) the steps taken by Government to ensure time-bound reimbursement to hospitals and the timeline fixed for clearing all pending dues?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (d) No complaint has been received in the Directorate of CGHS regarding the discontinuation of cashless treatment facilities to CGHS beneficiaries by any empanelled Health Care Organization (HCO).

In the current financial year, the details of expenditure under Pension and other related Benefits (PORB) Head (as on 05.08.2026), Additional Director city-wise, are attached at **Annexure**. The primary reason for pendency in claim processing is the non-submission of mandatory supporting documents by the HCOs while uploading the claims. The claims that are complete in all respects are settled expeditiously.

As per Central Government Health Scheme (CGHS) guidelines, payments are processed and cleared within a timeline of 90 days, provided all mandatory documents are uploaded in order by the concerned HCO.

To streamline administrative processes and to facilitate the timely clearance of medical bills, the Directorate of CGHS has decentralized the bill processing mechanism by enhancing the financial powers of sanctioning authorities, designating In-charges as sanctioning authorities, and establishing additional Drawing and Disbursing Officers (DDOs) to expedite the settlement of medical reimbursement claims.

(ANNEXURE REFERRED TO IN RS USQ NO. 2652 FOR 11.08.2026)

**DETAILS OF CLAIM SETTLED/REIMBURSED TO HCOs CITY-WISE DURING
THE CURRENT FINANCIAL YEAR, 2026-27 (UPTO 05.08.2026)**

Sl. No.	Cities / Regions (CGHS)	Claims settled (In ₹ Crores)		
		Under TMS 1.0	Under TMS 2.0	Total
1	Ahmedabad	3.92	48.08	52.00
2	Bengaluru	0.00	49.75	49.75
3	Bhopal	1.94	21.77	23.71
4	Bhubaneswar	2.15	15.95	18.10
5	Chandigarh	6.34	57.91	64.25
6	Chennai	2.55	60.00	62.55
7	Delhi	144.33	750.52	894.85
8	Dehradun	2.00	46.57	48.57
9	Guwahati	1.65	4.77	6.42
10	Hyderabad	9.92	165.29	175.21
11	Jabalpur	2.32	62.89	65.21
12	Jaipur	4.77	52.50	57.27
13	Kanpur	5.43	46.55	51.98
14	Kolkata	9.34	196.98	206.32
15	Lucknow	13.21	34.67	47.88
16	Meerut	2.69	30.11	32.80
17	Mumbai	14.94	188.50	203.44
18	Nagpur	8.82	58.38	67.20
19	Patna	2.26	16.07	18.33
20	Prayagraj	0.00	40.77	40.77
21	Pune	0.50	66.56	67.06
22	Ranchi	0.96	11.95	12.91
23	Shillong	0.34	1.54	1.88
24	Thiruvananthapuram	1.14	51.48	52.62
	Total	241.52	2079.56	2321.08
